

Vishwayatan Yogashram on Ashoka Road, New Delhi; and

(b) the area thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY & REHABILITATION (SHRI SIKANDAR BAKHT): (a) No land has been allotted to Smt. Indira Gandhi erstwhile Prime Minister, in this area.

2. Sanction for allotment of land measuring 1.866 acres was accorded on the 25th August, 1969 for construction of Office, Library, Class-rooms and Yogic Therapeutic Research Laboratory and for *bona fide* residential purposes to the Vishwayatan Yogashram, of which Shri Dhirendra Brahmachari was a Managing Trustee, on the following terms and conditions:

(i) Rs. 5000/- per acre as premium plus 5 per cent thereof as annual ground rent for the land measuring 1.393 acres, which was to be utilised for office, library, class-rooms and yogic therapeutic research laboratory.

(ii) Rs. one lakh per acre as premium plus Rs. 1800/- per acre as annual ground rent for the remaining extent of land measuring 0.473 acre, which was to be utilised by them for their *bona fide* residential use.

(iii) The Vishwayatan Yogashram was also required to pay the depreciated cost of structures existing on the site, amounting to Rs. 62,674/- and these structures were to be demolished before the expiry of two years from 6th March, 1969. In the event of the structures not being demolished within the specified period, the Vishwayatan Yogashram was required to pay further sum of Rs. 86,176/- payable in full on 6th September, 1971 towards the cost of structures, in addition to the aforesaid sum of Rs. 62,674/-. The monthly rent paid by the Yogashram for the chummeries at the rate of Rs. 2793/- upto the date of payment of Rs. 62,674/- was adjustable

against the depreciated cost of Rs. 62,674/-.

(iv) The Yogashram was to complete the building on the site within four years from the date of handing over of possession, namely 6th March 1969, which was also the date of sale.

(v) The Yogashram was not permitted to sub-let any portion of the premises built on the leased land.

(vi) The Yogashram was also required to pay annual ground rent at the rate of on 5 per cent on the notional premium of Rs. 5000/- per acre in respect of land measuring 0.6 acre earlier allotted in Srinivaspuri upto the date the site was handed over to Government, i.e., upto 27th October, 1969.

3. Sanction was accorded for allotment of an additional extent of land measuring 1053 sq. yds. in September, 1970 @ Rs. one lakh per acre as premium plus Rs. 1800/- per acre as annual ground rent, which was to be used by the Yogashram for the construction of a building for the Ashram together with the land already allotted for the same use and for no other purpose.

(b) : 2.084 acres.

मध्य प्रदेश में छोटी सिंचाई योजनाएं

30. श्री निर्मल चन्द्र जैन : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या छोटे तालाबों, नलकूपों के द्वारा छोटी छोटी सिंचाई योजनाओं के विस्तार करने की सरकार की कोई योजना है ;

(ख) यदि हाँ, तो क्या मध्य प्रदेश और विशेषकर जबलपुर और राज्य के सिंचनी जिलों में ऐसी योजना के विस्तार

के लिये कोई राशि निर्धारित अथवा आवंटित की गई अथवा की जाने वाली है ; और

(ग) यदि नहीं, तो क्या निकट भविष्य में ऐसी योजनाएं तैयार करने की सम्भावना है और यदि हां, तो कब तक ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) जी हां । लघु सिंचाई योजनाएं अर्थात् तालाब और नलकूप देश में कार्यान्वित किये जा रहे लघु सिंचाई कार्यक्रम की महत्वपूर्ण मर्दे हैं ।

(ख) मध्य प्रदेश में 1977-78 के लिए समस्त लघु सिंचाई योजनाओं के लिए 22 करोड़ रुपए का योजना परिव्यय स्वीकृत किया गया है । इसके अतिरिक्त 1977-78 के दौरान लघु सिंचाई योजनाओं के लिए लगभग 40 करोड़ रुपए का सांस्थानिक निवेश किए जाने की संभावना है । परिव्यय का योजनावार और जिलेवार व्यौरा उपलब्ध नहीं है ।

(ग) उपरोक्त को दृष्टि में रखते हुए प्रश्न ही नहीं होता ।

Acquisition of agricultural land for beautification of cities in U.P.

31. SHRI S. N. CHATURVEDI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that good agricultural land is being acquired in Agra and other towns of U. P. for beautification, expansion and development of these agglomeration by treating it as vacant land;

(b) whether this has deprived thousands of people of their means of livelihood; and if so, how Government propose to rehabilitate them; and

(c) whether the Government propose to consider the advisability of exempting productive agricultural land from the purview of Land Ceiling Law?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c). Necessary information is being collected. A statement will be laid on the table of the Sabha when it is received.

Bungling in the allotment of flats by DDA

32. SHRI P. K. KODIYAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to the alleged bungling in the allotment of flats by the Delhi Development Authority;

(b) if so, whether any inquiry has been instituted into this matter; and

(c) if so, the result thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c): Some complaints have been received and these are being looked into.

Conference on 10+2+3 system of education

33. SHRI D. D. DESAI:
SHRIMATI MRINAL GORE:
SHRI UGRASEN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether his Ministry called an informal conference of educationists on 10+2+3 system of education in the third week of May in New Delhi; and

(b) if so, with what results?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Yes Sir, The consensus was that the 10+2+3 system of edu-